

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT-IV: (Special Bench)**

31. C.P. (IB)/821(MB)2021

CORAM:

SHRISANJIV DUTT  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: State Bank of India  
Vs  
Neeta Kathuria

Section 95(1)of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Adv. Atishay Jain a/w Adv. Tanushree Sogani i/b. Adv. Kunal Kanungo, Ld. Counsel for the Financial Creditor present through virtual mode. No representation on behalf of the Personal Guarantor.
2. Ld. Counsel for the Financial Creditor seeks time to file an additional affidavit regarding of balance sheet of the Corporate Debtor as well as the proof of the service of the invocation notice. Two weeks' time is granted.
3. Post this matter on **03.09.2024** for further consideration.

Sd/-

**SANJIV DUTT**  
**Member (Technical)**  
(FRK)

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**